

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.782 OF 2006

STATE OF U.P. & ANR.

Appellant (s)

VERSUS

MUKUND LAL SINGH

Respondent(s)

(With appln.(s) for directions)

With Civil Appeal No.3123 of 2006

(With appln.(s) for permission to file additional grounds)

Civil Appeal No.620 of 2007

(With appln.(s) for permission to file additional documents and exemption from filing O.T.)

Civil Appeal No.1415 of 2007

(With appln.(s) for permission to file additional documents and exemption from filing O.T.)

Civil Appeal No.1416 of 2007

(With appln(s) for permission to file additional documents and exemption from filing O.T.)

Civil Appeal No.3129 of 2007

(With office report)

Civil Appeal No.2974 of 2007

Civil Appeal No.2978 of 2007

(With appln(s) for permission to file additional documents, exemption from filing O.T. and office report)

Civil Appeal No.2994 of 2007

Civil Appeal No.4374 of 2007

(With office report)

Date: 31/01/2008 These Appeals were called on for hearing today.

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CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Mr. Rakesh Uttamchandra Upadhyay,Adv.

For Respondent(s)

Mr. Garvesh Kabra,Adv.

Mr. Vishwa Pal Singh,Adv.

Mr. Sanjai Kumar Pathak,Adv.

Mr. Sunil Kumar Jain,Adv.

Mr. P.N. Gupta,Adv.

Mr. Prashant Bhushan, Adv.
Dr. Vinod Tewari, Adv.
Mr. Manoj Misra, Adv.
Mr. Pankaj K. Singh, Adv.
Mr. Goodwill Indeevar, Adv.

Mr. Manoj Prasad, Adv.

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

The civil appeals are dismissed.

I.A. Nos.5 and 7 are permitted to be withdrawn.

[Alka Dudeja]
Court Master

[Om Prakash]
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.782 OF 2006

State of Uttar Pradesh & Anr.

...Appellant(s)

Versus

Mukund Lal Singh

...Respondent(s)

With Civil Appeal Nos.3123/2006,620/2007,1415/2007,1416/2007,
3129/2007,2974/2007,2978/2007,2994/2007 and 4374/2007

O R D E R

Heard learned counsel for the parties.

In the facts and circumstances of the case, we are not inclined
to interfere with the impugned orders.

The civil appeals are, accordingly, dismissed.

It is made clear that the directions in the order dated 14th
October, 2004, passed in Special Appeal No.869 of 2004 that the order
of the learned Single Judge shall be given effect to strictly in accordance
with Rule 3(1) of the Uttar Pradesh Absorption of Retrenched
Employees of Government or Public Corporations in Government
Service Rules, 1991, shall apply in all these appeals.

I.A. No.7 is permitted to be withdrawn to take such remedy as
is available to the applicant under law. I.A. No.5 is permitted to be
withdrawn.

.....J.
[B.N. AGRAWAL]

.....J.
[G.S. SINGHVI]

New Delhi,
January 31, 2008.